will he please state:

(a) what is the type or types of aircraft selected for this purpose and when is the change-over likely to be completed;

(b) what are the plans for the suitable conversion training for the crew; and

(c) whether any negotiations are going on with foreign aircraft manufacturing companies in the matter; if so, what are those companies?

THE DEPUTY MINISTER OF CIVIL AVIATION (SHRI AHMED MOHIUD-DIN): (a) to (c). The question of selection of a suitable aircraft to replace the Dakotas is still under con sideration. »

SHRI V. PRASAD RAO: While replying the other day to the debate on the Indian Airlines Corporation, the Minister for Transport and Communications stated that he was considering the question of appointing a committee to examine the suitability of aircraft. May I know, Sir, whether it is still under consideration and when this committee can be expected to come into being?

SHRI AHMED MOHIUDDIN: I have recently asked the Indian Airlines Corporation to expedite their proposal for replacement of the Dakotas, and when their proposals come, we will consider the desirability of the suggestion made by the hon. Member.

SHRI V. PRASAD RAO: Is the hon. Minister going to assure us that before a committee goes into the whole question no aircraft is going to be purchased in the meantime, like Otter or Fokker or some such thing?

SHRI AHMED MOHIUDDIN: There is yet no proposal from the I.A.C. for purchase of any new aircraft.

SHRI V. PRASAD RAO: Is it not a fact, in that case, that the General I

Manager of the Indian Airlines Corporation has circulated to all the crew that whoever wanted to get the training in Otter aircraft should be prepared to do so in view of the fact that the I.A.C. is going to acquire some Otter aircraft?

SHRI AHMED MOHIUDDIN: I think the hon. Member has misunderstood the circular which he refers to. As far as I know, for the purpose of dropping foodgrains in the North-Eart<sup>^</sup>m Frontier Agency Area the I.A.C. is proposing to take Otters on lease from the Defence Services and for that purpose perhaps the training is to be given, for running the Otters. It is not a purchase.

\*540. [The questioner (Shrimati Savitry Devi Nigam) was absent. For answer, vide cols. 3406-07 infra.]

#### EXPANSION OF INSURANCE SCHEMES

•541. SHRI P. N. RAJABHOJ: Will the Minister of COMMUNITY DEVELOPMENT AND CO-OPF,KATION be pleased to state:

(a) whether experiments were conducted in Community Development Blocks in Rajasthan for expansion of insurance schemes; and

(b) whether similar experiments have been conducted in any Blocks in any other States?

THE DEPUTY MINISTER OF COM-MUNITY DEVELOPMENT AND CO-OPERATION (SHRI B. S. MURTHY) : (a) Yes, Sir.

(b) No.

श्वी पां० ना० राजभोज : इसमें कितने रुपये का अन्दाजा हुआ है और कितने लोगों को इसका फायदा हुआ है ?

SHRI B. S. MURTHY: So far P4 crores of rupees worth of policies have been purchased by 5,000 people.

MR. CHAIRMAN: The question hour is over."

Short Notice [11 MARCH 1959] Question and Answer 3400

# SHORT NOTICE OUESTION AND ANSWER

## LAND ACQUIRED IN THE AREA OF MAMANOOR AERODROME

1. SHBI V. PRASAD RAO: Will the Minister of TRANSPORT AND COMMUNI-CATIONS be pleased to state:

(a) whether any land in the area of Mamanoor Aerodrome (Warangal), acquired during the war period, had become surplus;

(b) if so, whether any decision was taken to hand over this surplus land to the owners;

(c) if the reply to part (b) above foe in the affirmative, whether any enqu'ry was conducted as to the title and possession of this surplus land and as to whom this land was to be ihanded over; and

(d) whether any representation has 'been made by the erstwhile tenants on this land, and if so, what action has been taken on their representation?

THE DEPUTY MINISTER OF CIVIL AVIATION (SHRI AHMED MOHIUDDIN): (a) Yes, 852 acres of land have become surplus and notified to the State Government for disposal.

(b) and (c). The State Government have been requested to consider the .desirability of reconveying the land to the original owners.

(d) Yes, a representation was received from some parties claiming •to be the original owners and it was forwarded to the State Government ior disposal.

SHRI V. PRASAD RAO: Is it not a -fact. Sir, that while the State Government is considering the question, the local Aerodrome Officer on his own has handed over 809 acres of land, on whom nearly hundred tenants have got a claim, to the original jagirdar who was supposed to be the owner of 4his land?

SHRI AHMED MOHIUDDIN: I am not aware whether the land has been handed over to the original jagirdar. But, I hope the hon. Member realises the difference between reconveying the land and leasing the land for temporary purposes. The land which is surplus is leased or the land which is not surplus even in the aerodrome area, which can be leased, is leased for purposes of either cultivation er grass-cutting for one year, and as soon as the question of the handing over/reconveying is decided by the State Government, the land will be reconveyed to the party recommended by the State Government.

SHRI V. PRASAD RAO: Previously this land belonged to a jagirdar and was cultivated by a hundred or more tenants. Now jagirdari is abolished. There are no more jagirdars to whom this land could be handed over; it could be handed over only to the tenants. But, here instead of enquiring into the rights of these tenants, the land is being handed over arbitrarily by the Aerodrome Officer, who has no right to do this, to the original jagirdar. May I know from the Minister whether this is the intention of the Government?

SHRI AHMED MOHIUDDIN: I have already stated that the land is leased for the year and the lease will expire in June or July 1959. That lease was given last year. I have got a list of the persons to whom . . .

MR. CHAIRMAN: His question is why was the land given to the original jagirdar now that jagirdaris have been abolished?

SHRI AHMED MOHIUDDIN: I have got the names of the persons to whom it has been leased. If the hon. Member wants I can give him the names, and if he finds out any person who is a jagirdar. . . .

MR. CHAIRMAN: He is making it clear that there has been no reconveyance; it has been only the leasing for one year for a temporary purpose. He wants to know whether for that year

it has been leased to the jagirdar or the tenants. That is the question which he is asking.

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SHRI B. K. P. SINHA: When the Government of India advised the State Government to reconvey the land to owners, may I know, Sir, whe. ther they made it clear as to what they meant by 'owners'? By 'owners' did they mean the gentleman who was the owner when the land was taken away or those who would become owners by subsequent tenancy legislation or operation of land reform laws?

SHRI AHMED MOHIUDDIN: The State Government will naturally take into consideration the tenancy laws of the State and preference will be given to those who were actual cultivators of the land.

SHRI B. K. P. SINHA: May I know, Sir, whether Government of India would make it clear to the State Government that by 'owners' they meant those who would have Income owners by the operation of land reform laws?

SHRI AHMED MOHIUDDIN: Yes, Sir. It has been made clear.

SHRI V. PRASAD RAO: Are we to be sure that no rights of tenants will be jeopardised by the handing over of this land?

SHRI AHMED MOHIUDDIN: No, Sir. It will not be jeopardised.

# WRITTEN ANSWERS TO QUESTIONS

### 'LIBRARY REGISTE' SYSTEM

•517. SHRIMATI SAVITRY DEVI NIGAM: Will the Minister of TRANSPORT AND COMMUNICATIONS be pleased to refer to paragraph 63 at page 31 of the Eleventh Report (Second Lok Sabha) of the Public Accounts Committee (1958-59) and state the number of departments where the 'Liability Register\* system has been introduced for each work as enjoined by the Ministry of Finance?

THE MINISTER OF TRANSPORT AND COMMUNICATIONS (SHRI S. K. PATTL): I lay on the Table of the Sabha a statement giving the requisite information.

Name of the Deptt./Organisation	Whether Liability Register is maintained as enjoined by the Min- istry of Finance	Remarks
(1)	or not (2)	(3)
<ol> <li>Sectt. of the Ministry of Transport and Communications (Deptts. of Communication and Civil Aviation)</li> <li>Posts and Telegraphs Deptt.</li> </ol>		· · · ·
3. India Meteorological Deptt.		In the office of the Dy. Director General of Observatories (In- strument) only, which has a Budget allotment for indents of stores. All major and minor Works relating

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